

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3261
ANSWERED ON:12.12.2014
SHGS
Azad Shri Kirti (JHA)

Will the Minister of FINANCE be pleased to state:

- (a) whether the Self-Help Groups (SHGs) are a registered body under the Societies Registration Act or under any other Act ; and
- (b) if so, the details thereof along with the outstanding loan amount of each SHG during the last three years and current year, State-wise?

Answer

(MINISTER OF STATE IN THE MINISTRY OF FINANCE) (SHRI JAYANT SINHA)

- (a) As per information furnished by NABARD (National Bank for Agriculture and Rural Development), Self Help Groups (SHGs) are not registered bodies and hence not registered under any Act. SHGs are informal bodies of rural poor organized into groups comprising maximum of 20 members in each group.
- (b) Does not arise. However, the details of the outstanding loan amount in respect of Self Help Groups for the last three years and State-wise is attached as Annexure. Yearly data is compiled at the end of Financial Year.